

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VISA STEEL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VISA STEEL LIMITED
2.	Date of incorporation of corporate debtor	10/09/1996
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC- Cuttack)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51109OR1996PLC004601
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Add.: 11,Ekamra, Kanan, Nayapalli Bhubaneswar, ODISHA- 751015 Other addresses: <ul style="list-style-type: none"> VISA House, 8/10, Alipore Road, Kolkata- 700027 Kalinganagar Industrial complex, PO-Jakhpura, Jajpur-755026, Odisha
6.	Insolvency commencement date in respect of corporate debtor	28/11/2022
7.	Estimated date of closure of insolvency resolution process	26/05/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-2019/11859 AFA Valid: Upto 2 nd December, 2022)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10 th Floor Beside City Centre 2, Kolkata-700161 Email ID: cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10 th Floor, Beside City Centre 2, Kolkata-700161 Email ID: cirp.visasteel@gmail.com
11.	Last date for submission of claims	13/12/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: : https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VISA STEEL LIMITED on 28/11/2022.

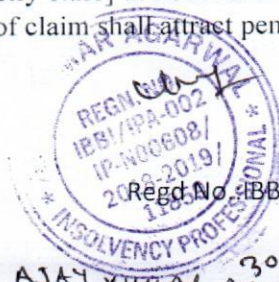
The creditors of VISA STEEL LIMITED on are hereby called upon to submit their claims with proof on or before 13/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata
Date: 29/11/2022



Ajay Kumar Agarwal

Interim Resolution Professional
Regd. No. IBBI/IPA-002/IP-N00608/2018-19/11859

AJAY KUMAR AGARWAL
INSOLVENCY PROFESSIONAL